



**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./62/00283/2021

This the 19th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mohd Iqbal Ganie (Aged 30 Yrs.), S/o Fateh Mohd Ganie, R/o Niloora Chowdribagh Tehsil Litter, District Pulwama, Pin Code 192305.

.....Applicant

(Advocate: Mr Amir Latoo)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary, Home Department, Civil Secretariat, Jammu/Srinagar -190001.
2. Director General of Police (DGP), J&K Jammu-180001.
3. Inspector General of Police, Kashmir Zone, Srinagar-190015.
4. Deputy Inspector General of Police, SKR, Anantnag-192122.
5. Senior Superintendent of Police (SSP), Pulwama-192301.
6. Dy. Superintendent of Police (DYSP), HQR, Pulwama-192301.

.....Respondents

(Advocate:- Mr. Amit Gupta, A.A.G.)

ORDER
[O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for the applicant submits that the applicant has filed present OA seeking direction to the respondents to allow the applicant to join his services in light of the final notice dated 21.01.2021 and respondent No. 4 be directed to decide the representation of the applicant dated 29.01.2021 (Annex. A/4).

2. During course of arguments, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider and decide the representation of the applicant dated 29.01.2021 (Annex. A/4) in light of final notice dated 21.01.2021 (Annex. A/3) within a stipulated time period.

3. In view of the submissions made by learned counsel for the applicant seeking limited direction, the O.A. is disposed of with a direction to the respondents to consider and decide the representation of the applicant 29.01.2021 (Annex. A/4) which he submitted in response to final notice dated 21.01.2021 (Annex. A/3), by passing a reasoned and speaking order in accordance with the relevant rules and intimate the same to the applicant, within a period of two weeks from the date of receipt of a certified copy of this order.

4. Further, it is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

5. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)